

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**CA No. 5/2017, CA No. 26/2016 AND
CA NO. 35/2016
IN
CP NO. 70(Chd)/2016**

Navdisha Real Estate Pvt. Ltd. & Ors. ...Petitioners

Versus.

M/s GPI Textiles Ltd. & Ors. ...Respondents

Present: Mr. Manish Jain, Mr. Milan Singh Negi & Mr. Mayur Kanwar
Advocates for petitioners.
Mr. Aman Bahari and Ms. Aastha Ray, Advocates for respondents
No.1 & 3 to 8.
Mr. Amit Jhanji, Advocate for respondents No.9 & 10.
Ms. Amita Arora, Advocate for respondent No.11.

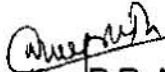
Heard. Notice of motion for CA No. 5/2017 to respondents No.9
& 10. Learned counsel for respondent No. 9 & 10 who is present accepts
notice and seeks time to file reply to the application. Let the same be filed at
least ten days before the date fixed with advance copy to the other side.
Learned counsel for the petitioners has already filed rejoinder. The matter be
listed for 13.02.2017 for arguments and in case the arguments are not
concluded, the same will be taken up on 14th and 15th February, 2017.

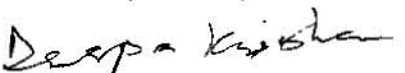
Learned counsel for the respondents seeks time to file affidavit to
respond to the new facts brought out in the rejoinder. Let the same be filed at
least two weeks before the date fixed. In the meanwhile, respondent No. 9 is
directed to file his affidavit at least three days before the next date with regard
to the transactions which he enters with effect from 11.01.2017 till three days
before the date fixed.

Regard
Dr

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A request be submitted to the Hon'ble President, Principal Bench,
New Delhi to seek extension of three months more time with effect from
17.01.2017 for disposal of the case as the pleadings in this regard are yet to
be completed.


(Justice R.P. Nagrath)
Member (Judicial)


(Deepa Krishan)
Member(Technical)

January 11, 2017
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